CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.453/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the

Respondents seeking Change in Law compensation.

Date of Hearing : 12.12.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Siapt Transmission Limited (STL)

: Maharashtra State Electricity Distribution Co. Ltd. and 6 Ors. Respondents

Parties Present : Shri Gopal Jain, Sr. Advocate, STL

> Shri Sourav Roay, Advocate, STL Shri Prabudh Singh, Advocate, STL Shri Vishal Malik, Advocate, STL Shri Kaushal Sharma, Advocate, STIL

Shri Afak Pothiawala, STL

Shri A Singh, STL

Shri Ravi Prakash, Advocate, MSEDCL Ms. Nikita Choukse, Advocate, MSEDCL

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that the CEA's has not submitted its opinion so far on the issue of change in configuration of towers to 'D'-'D' type on both side of the crossing in terms of the Record of the Proceedings for the hearing dated 3.11.2022.

- 2. On the query of the Commission, it was apprised that the Office of the Commission has received CEA's comments on the above aspect today through an email.
- 3. In response, learned senior counsel for the Petitioner prayed for short accommodation to examine CEA's comments and to file a short response thereon.
- 4. Considering the request of the learned senior counsel for the Petitioner, the Commission permitted the Petitioner to file its response on the CEA's inputs/ comments, if any, on or before 16.12.2022.
- 5. The Commissions directed the Petitioner to implead PGCIL as party to the Petition and file revised memo of parties. The Commission directed PGCIL to clarify the following on affidavit by 19.12.2022:
 - Whether while crossing Adani's Mundra-Mahinderagarh HVDC line by PGCIL'S Bhuj-Banaskantha line, 'D' type tower on one wide whereas 'B' type of the other side; and

- (b) In TBCB project, namely Vemagiri and Nagapattanam of PGCIL, whether 'D' type tower on one side and angle tower on the other side have been follows.
- The parties are directed to file their response/reply, if any, by 16.12.2022 with advance copy to the Petitioner who may file its rejoinder thereof on or before 20.12.2022.
- The Petition shall be listed for hearing on 22.12.2022. 7.

By order of the Commission (T.D. Pant) Joint Chief (Law)